Settlement of border dispute between India and China

*275. SHRIMATI OMEM MOYONG DEORI;

SHRI PARVATHANENI UPENDRA:

Will the M'nister of EXTERNAL AFFAIRS t\- pleased to state:

- (a) whether their h.is been any breakthrough Ji the recent border talks with China;
- (b) if n'?f, what are the factors which are coming in the ^{wa}y *ot* a settlement of the border dispute; and
- (c) what 'cion Government propose to take to resolve this long-standing dispute between India and China?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KR, NARAYANAN): (al At the 7th Round of Official Level Talks between India and Chin . held in Beijing, from July 21 to 2V 1986, substantive discussions were continued on the Eastern Sector of India-China Boundary. Thereafter, discussions commenced on the Western Secor.

- (b) The Chinese side reiterated that the Eastern Sector was the area of "largest dispute". In response, the Indian side ed our stand and ti India-China boundary in the Eastern Sector is the traditional customary line which is well-know and which has in addition received sanction by treaty and administrative jurisdiction.
- (c) Government intend t₀ continue discussion *on* this question during the next round of official level talks with China with a view to reaching a just and comprehensive settlement covering all sectors of the boundary.

Posting of Intelligence Officers from Britain to check drug smuggling

- *276 SHRI PARVATHANENI UPEN-DRA: Will th© Minister of EXTERNAL AFFAIRS be pleased t₀ state:
- (a) whether it is a fact that Government have agreed to the posting of two

Intelligence Officers from Britain for a crackdown on drug smuggling; and

(b) if so, whether similar arrangements have been made with any other country to stop trafficking in drug in the country?

THE MINISTER OF STATE IN THE MINISTERY OF EXTERNAL AFFAIRS
(SHRI K.R. MARAYAMAN), (4) Government have approved, in principle, >
British liaision presence in India for combatting traffic in drugs and narcotics.

(b) Government have an established unrangement with USA Regular contacts are also maintained with a record other countries to combat the drug menance.

Proposal for amendment of Assam Tess Plantation Labour Act, 1956

*277. SHRI PRITHIBI MAJHI: Will' the Minister of LABOUR be pleased to state:

- (a) whe'her Government have received any proposal from the Government of Assam for amendment of the Assam Tea Plantation Labour Act, 1956; and
- (b) if so, what action has been taken thereon?

THE MINISTER OF STATE OF THE MINISTERY OF LABOUR (SHRI P. A. SANGMA); (a) and (b) Central Government received certain proposals from the Government of Assam for amendment to the Plantation Labour Act 1951. These proposals have been referred to the Sub-Committee set up by the Industrial Committee on Plantations for considering amendments to be Plantation Labour Act and Model Rules framed thereunder. The Sub-Committee has taken note of the sug-

Issue of bondy by public sector companies

*278. SHRI N. E. BALARAM; SHRIMATI KRISHNA KAUL;

Will the Minister of FINANCE be pleased to state;

 (a) whether Government have taken a decision to allow public sector companies to issue bonds to raise capital; and